

SCHEDULE

(Referred in *section 6*)

MODIFICATIONS IN THE NORTHERN INDIA CANAL AND DRAINAGE ACT, 1873 (HEREINAFTER CALLED "THE SAID ACT")

¹[1. In section 6 of the said Act for the words "day so named", the words "commencement of the U. P. State Tube-wells Act, 1936" shall be deemed to be substituted and for the words "such application or use of the said water" the words "the application or use of under-ground water for the purpose of a State Tube-well" shall be deemed to be substituted .]

2. In section 8 of the said Act clauses (a) and (c) and the reference thereto in clause (i) shall be deemed to be omitted, in clause (g) for the words "through any natural channel which has been used for purposes of irrigation" the words "in any well which has been used" shall be deemed to be substituted and in the last paragraph for the expression, "clauses (a), (b) and (c)" the expression "clause (b)" shall be deemed to be substituted.

3. In section 27 of the said Act for the words "Canal Officer" the words "Divisional Officer" shall be deemed to be substituted.

4. (1) In sub-clause (1) of clause (a) of section 32 of the said Act the words "and with the previous sanction of the ²[State Government]" shall be deemed to be omitted.

(2) Clause (d) of section 32 of the said Act shall be deemed to be omitted.

5. In section 68, for the words "such officer shall thereupon give notice" the words "on receipt of such application or when in the opinion of Divisional Officer such difference is likely to arise he shall give notice" shall be deemed to be substituted.

6. In clause (2) of section 70 the words "except by the construction of tube-well" shall be deemed to be inserted before the words "interferes" and clauses (6) to (9) of the said section shall be deemed to be omitted.

¹ Subs by sec 4 of U.P.Act 4 of 1954(w.e.f. 02-03-1954)

² *Sub.* by the A. O. 1950 for the words (Provl. Govt.) which had been subs for [L. G.] by the A. O.1937.

अनुसूची
(धारा 6 में निर्देशित)

[नार्दर्न इंडिया कैनाल एण्ड ड्रेनेज एक्ट, 1873(जिसे एतत्पश्चात् "उक्त अधिनियम" कहा गया है) में
परिष्कार]

1- उक्त अधिनियम की धारा में शब्द "day so named" के स्थान पर शब्द "commencement of the U. P State Tube-well, Act 1936" रखे गये समझे जायेंगे तथा शब्द "such application or use of the said water" के स्थान पर शब्द "the application or use of under ground water for The purpose of a State Tube-well" रखे गये समझे जायेंगे।]

2- उक्त अधिनियम की धारा 8 में खंड (ए) तथा (सी) और खंड (आई) में उनका निर्देश निकाल दिया गया समझा जायेगा, और खंड (जी) में शब्द "through any natural channel which has been used for purposes of irrigation" के स्थान पर शब्द "in any well which has been used" रखे गये समझे जायेंगे और अंतिम परिच्छेद में पद "clauses (a), (b) and (c)" के स्थान पर पद "clause (b)" रखा गया समझा जायेगा ।

3- उक्त अधिनियम की धारा 27 में शब्द "Canal Officer" के स्थान पर शब्द "Divisional Officer" रखे गये समझे जायेंगे ।

4- (1) उक्त अधिनियम की धारा 32 में खण्ड (ए) के उप- खण्ड (1) में शब्द "and with the previous sanction of the 2[State Government]" निकाल दिये समझे जायेंगे ।

(2) उक्त अधिनियम की धारा 32 का खंड (डी) निकाल दिया समझा जायेगा ।

5- धारा 68 में, शब्द "such officer shall thereupon give notice" के स्थान पर शब्द "on receipt of such application or when in the opinion of Divisional Officer such difference is likely to arise he shall give notice" रखे गये समझे जायेंगे ।

6- धारा 70 के खंड (2) में शब्द "interferes" के पूर्व शब्द "except by the construction of tube-well" बढ़ाये गये समझे जायेंगे और उक्त धारा के खंड (6) से (9) तक निकाल दिये गये समझे जायेंगे ।

¹ 30प्र0 अधिनियम संख्या 4, 1954 की धारा 4 द्वारा प्रतिस्थापित (दिनांक 02/03/1954 से प्रवृत्त)

² एडेप्टेशन आफ लाज आर्डर, 1950 द्वारा (प्रविंशियल गवर्नमेंट) के लिये प्रतिस्थापित जो एडेप्टेशन आफ लाज आर्डर, 1937 द्वारा (लोकल गवर्नमेंट) के लिये प्रतिस्थापित किया गया था ।